

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency)No. 1230 of 2019**

**IN THE MATTER OF:**

**Mistcold Sales and Services Pvt. Ltd. ....Appellant**

**Vs.**

**Nayati Healthcare and Research Pvt. Ltd. ....Respondent**

**Present :**

**For Appellant: Mr. Naveen Kumar, Advocate**

**For Respondents: Mr. Sandeep Sharma(Proxy) for Respondent**

**O R D E R**

**27.02.2020** - Learned Counsel for Respondent states that arguing Counsel is not available. Time is sought.

Parties to disclose the “intimation dated 18.12.2017” referred in para 13 of the Impugned Order.

List the appeal for ‘admission’ (after notice) on **30<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m